

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

ST/60261/2013-CU[DB]

(Arising out of Order-in-Original No.03/Commr./M-II/2013-14 dated 30.07.2013 passed by Commissioner, Customs, Central Excise & Service Tax, Meerut-II.)

M/s. Global Cargo Forwarders

...APPELLANT(S)

VERSUS

Commissioner of Central Excise & Service Tax, Meerut-II

RESPONDENT (S)

APPEARANCE

Absent on call for the Appellant (s)

Shri Sandeep Kumar Singh (Dy.Commr.) (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)

SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION : 05.03.2019

FINAL ORDER NO.70467/2019

Per Mrs.Archana Wadhwa :

On matter being called, neither anybody appeared nor is there any adjournment request. From records we note that the matter has been coming up on board from January, 2018 when the appellant were either unrepresented or requested for adjournment. On 05.07.2018, after taking note of the precedent developments, the matter was adjourned to 21.08.2018 by way of a last chance and the appellant were accordingly intimated. Thereafter also we find that the matter has

come up on 4-5 occasions and every time either the appellant was absent or prayed for adjournment.

2. From above we are of the view that the appellant is not interested in pursuing the appeal. The same is accordingly dismissed for non-prosecution.

(Dictated and pronounced in the open Court.)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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